

(b) to (e). Mining without proper mining leases continues to be illegal. Regular raids are being conducted by the authorities of Delhi Administration to check illegal mining. Since 1.1.1983, 155 cases of illegal mining were detected by the Delhi Administration. The Sub-Divisional Magistrate, New Delhi and Collector (Mines and Quarries) have been conducting raids to check illegal mining. The raids are being further intensified. Penalties have been imposed in several cases.

#### **Evasion of Excise Duty by TV Manufacturers**

6109. SHRI BANWARI LAL BAIRWA : Will the Minister of FINANCE be pleased to refer to Unstarred Question No. 2866 dated 12 April, 1985 regarding evasion of excise duty on TV sets by assesseees and state :

(a) whether in examination of case RTP No. 138 of 1984 before MRTP Commission it has been found that several TV manufacturers have evaded excise duty, if so, the details thereof ;

(b) particulars of TV manufacturers whose cases have been examined and their brand names and modus operandi followed to evade excise ;

(c) particulars and brand names of each of the TV manufacturers whose cases have not been examined so far giving reasons therefor ;

(d) the brand name of TVs, number of each type of TV sets cleared during 1982-83, 1983-84 and 1984-85 of manufacturers charge sheeted by MRTP Commission, indicating number of 20" CTV sets produced from components imported at the time of ASIAD 1982 ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARI) : (a) and (b). In the examination of case RTP No. 138 of 1984, the MRTP Commission has no jurisdiction to enquire into and

give its finding on the evasion of excise duty by TV manufacturers.

(c) M.R.T.P. Commission has yet to take up investigation in respect of 23 T.V. manufacturers/dealers. The brand name of each TV manufacturer/dealer would be known when the cases are taken up for investigation.

(d) For this purpose of investigation M.R.T.P. Commission had not collected such information. If information in respect of a particular type of T.V. set is required, the same would be collected.

#### **Raising of Capital by Companies**

6110. SHRIMATI JAYANTI PATNAIK : Will the Minister of FINANCE be pleased to state :

(a) the names and number of the companies allowed to raise capital in the last three months ; and

(b) the details of their equity share and working capital so raised.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARI) : (a) and (b). During the period February-April, 1985, 197 companies were allowed to raise capital of the value of Rs. 475.23 crores for project finance/working capital etc. The names of companies and the amount of issues approved are regularly published in the form of Press Release which appear in the newspapers.

#### **News Item Captioned Foreign Commercial Borrowing**

6111. SHRI SATYENDRA NARAYAN SINHA : Will the Minister of FINANCE be pleased to state :

(a) whether Government have decided to go in for foreign commercial borrowing of Rs. 1500 crores in 1985-86 as reported in the 'Economic Times' of March 30, 1985 ;